

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)- 191(PB)/2017

IN THE MATTER OF:

Reliance Commercial Limited

.... Applicant/petitioner

Vs.

Varaha Infra Limited

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Financial Creditor : Mr. Udayaditya Bannerjee,
Mr. Soumyajit Nath, Advocates
Mr. Shreyansh Rastogi, Auth.Rep.

For the Respondent :

ORDER

A perusal of form-1 structured on the basis of Rule 4(1) of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016 shows that the name of Mr. C.M. Manoj Kulshreshtra has been proposed to act as an interim resolution professional. The proposed name appears to have been taken from the old list as suggested by the Regn. No. 2016-2017. Learned Counsel for the petitioner applies for and is granted one week time to come up with an acceptable name of an interim resolution professional as per the new list released by the Insolvency & Bankruptcy Board of India.

List the matter on 4th August, 2017. Any other defect should also be removed within the period granted.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)